

directions may be issued to the State Governments to impose ban on lotteries. The Government of Delhi has to incur a loss of Rs. 100 crore after imposing ban on lotteries. But due to non imposition of ban on lotteries of other States, those states earn crores of rupees from Delhi and the Government of Delhi is bearing a loss of Rs. 100 crore. The Central Government should bring a Bill or issue an ordinance in this regard so that lakhs of people can be saved from being ruined.

MR. DEPUTY SPEAKER : Ordinance cannot be issued during the session

SHRI DINESH CHANDRA YADAV (Saharsa) : Mr. Deputy Speaker, Sir, the entire Bihar especially, Saharsa, Sonpaul, Darbhanga, Madhubani, Khagaria, Madhepura, Sheohar and Katihar districts are badly affected by floods. I would like to inform the House that the Kosi river originating from Nepal, earlier used to flow upto 200 kilometers but due to the policies of the Government its radius has been decreased to eight to twelve kilometers only. Flow of that river after embankment on eastern and Western banks is causing destruction in that area as a result of which people of hundreds of villages are rendered homeless every year. But the Government does not take measures to resolve this problem. This time also, Simari, Sidava and Nauhra of Hansulia division of Bakhtiyarpur of Saharsa district Rampur, Chhalwan, Urhar and Murli villages of Kanwali Gogari and Chautham divisions of Khagaria district have been cut off from the rest of the country. This problem cannot be resolved at the State Government level. No solution has been found till today to the problem of international rivers which originate from other countries and flow in our country, ruining the people and ultimately, fall into the sea with Ganga.

In 1993, the Prime Minister of India and Nepal had signed an agreement. As per the agreement, it was decided that a dam will be constructed over Pancheshwari, Kaguali and Kosi rivers at Thitha Pani in Nepal. Power will be generated as a result thereof and an attempt would be made to find a solution of floods due to Kosi river. I would like to tell you that the State Government has submitted the report to the Government of India but no action has been taken in this regard. Clearance has been given to the Pancheshwari river project in Uttar Pradesh but the Government has not paid any attention to the Kosi river in Bihar which causes havoc in the State. I would like to request the Government that the construction of a dam over Kosi river at Thitha Pani in Nepal should be undertaken immediately. Government should make untiring efforts for the construction of dam so that the people in my region do not suffer due to floods.

I would like to make one more submission that the Government should send a team there to survey destruction caused in that area and submit a report so that adequate compensation can be provided to the affected people.

14.00 hrs.

SHRI MANHARAN LAL PANDEY (Janjgir) : Mr. Deputy Speaker, Sir, all the Members of the House are expressing their concern about the problem of flood but on the contrary, Madhya Pradesh is facing the worst drought situation of this country this year. This State produces 30 per cent of the total production of the country. Out of 70 percent crop of soyabean which is cultivated in that State, 50 percent has been affected by drought. Paddy has been sown just in 50 per cent area and in rest of the area it could not be sown due to lack of water. The State Government is not in a position to provide seeds of soyabean and paddy. It could not make available these seeds last year also. Therefore, the condition of the farmers is still very bad. Farmers are not able to get seeds and labourers are not getting work. The State Government is not able to make adequate arrangements. Due to some political reasons the State Government is not in a position to improve the situation. Therefore, the Central Government should make available the seeds of soyabean and paddy to Madhya Pradesh and provide adequate funds to meet the situation of drought.

[English]

MR. DEPUTY SPEAKER : The house stands adjourned for lunch to re-assemble at 3.00 p.m.

14.01 hrs.

The Lok Sabha then adjourned for Lunch till Fifteen of the Clock.

15.05 hrs.

The Lok Sabha re-assembled after Lunch at Five Minutes past Fifteen of the clock.

(Mr. Deputy Speaker in the Chair)

Calling Attention to Matter of Urgent Public Importance

SITUATION ARISING OUT OF BURNING OF SUGARCANE BY SUGARCANE GROWERS AND NON-PAYMENT OF THEIR DUES

[Translation]

SHRI AMAR PAL SINGH (Meerut) : Mr. Deputy Speaker, Sir, I would like to draw the attention of the Minister of Food and Minister of Civil Supplies, Consumer Affairs and Public Distribution towards the steps taken by the Government on the situation arising out of burning of sugarcane by sugarcane growers and non-payment of their dues by the sugarmills.

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : Mr. Deputy Speaker, Sir, during the period from 1st